BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO.408, ‘A’ WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No.21(1225)/2013-IC Date:21.10.13

In the matter of
Shri Pradeep Kumar Tiwari, Advocate ... Appellant
Residence: 177A, Govindnagar
Orteya, PS/Dist: Orteya
(U.P.)

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001 ... Respondent

DATE : TWENTY FIRST OCTOBER TWO THOUSAND THIRTEEN.
Date: 21.10.13

ORDER

The appellant has filed an appeal on 19.08.13 received on 05.09.13 under
Section 19 of the RTI Act against the information furnished by the CPIO, the
respondent vide letter no. 21(1725)/13 dated 24.09.13.

Brief Facts of the case:

1. The appellant vide his application dated 22.07.13 received on 26.07.13
sought information relating to Notary Public.

2. The Respondent has collected the application from the concerned
Department of this Ministry and sent the reply to the appellant vide letter
21(1225)/13 dated 24.09.13.

3. Being aggrieved with the information of the respondent the appellant has
filed an appeal received on 05.09.13.
4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 24.09.13 is the substantive response for the information asked by the applicant in his original application dt. 22.07.13.

6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. In view of keeping the principles of natural justice the appeal is rejected.

7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon’ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT)
Joint Secretary & Appellate Authority
Date: 21.10.13

Copy to:
1. Shri Pradeep Kumar Tiwari, Advocate, Residence: 177A, Govindnagar
Orreya, PS/Dist: Orreya, (U.P.)

2. Smt. Asha Sota, CAPIO.

(DR. GITA RAWAT)
Joint Secretary 3
First Appellate Authority
Ministry of Law & Justice
(Deptt. of Legal Affairs)
Govt. of India, New Delhi